

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:114
ANSWERED ON:23.11.2005
ELIGIBILITY OF PENSIONERS FOR MEDICAL TREATMENT
Purandeswari Smt. Daggubati

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether all pensioners of the Central Government are eligible for Nursing Home Treatment in Government Hospitals and in C. G. H. S recognised Private Hospitals irrespective of the amount of pension drawn by them.
- (b) If not, the existing rules in this regard;
- (c) Whether any change is being contemplated in this respect; and
- (d) If so, the details thereof?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (DR.ANBUMANI RAMADOSS)

(a)&(b): Central Government Pensioners who are drawing basic pension PLUS Dearness pension of Rs.11,251/- w.e.f. 1.4.2004 are entitled for nursing home facilities in Central Government/State Government/Municipal Hospitals. As regards entitlement for taking treatment in private hospitals recognised under CGHS, the Central Government pensioners having the following basic pension PLUS dearness pension w.e.f. 1.4.2004 would be entitled for various ward as under:-

For General Ward	Up to Rs.11,250/-
For semiprivate ward	Rs.11,251/ to Rs.15,750/-
For private ward	Rs.15,751/- and above

(c)&(d): No further change is being contemplated.